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BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP(IB) No. 501/KB/2018

Present: 1. Hon'ble Member (J) Shri Jinan K.R.
2. Hon'ble Member (J) Shri Madan Balachandra Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th April 2018, 10.30 A.M

Name of the Company		Super Sonic Carriers Pvt Ltd -Vs- Hindusthan national Glass & Industries Ltd	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Damodarj Ray chawdhury, Adv } for operational
Creditor
ORDER

16/4/2018

Ld. Counsel for and on behalf of the operational creditor is present. No one is present from the corporate debtor's side.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.

As per directions of the Hon'ble NCLAT in Innoventive Industries case notice of admission on the corporate debtor is to be served. Court Officer is directed to issue notice of admission to the corporate debtor and hand over the same to the operational creditor for effective service to the corporate debtor. Operational creditor is to serve the notice of admission to the corporate debtor and file affidavit of service within 7 days from today.

For return of notice and for further consideration list it on 21/06/2018.

Sd

(M.B. Gosavi)
Member (J)

Sd

(Jinan K.R.)
Member(J)